

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1720  
ANSWERED ON:03.12.2014  
UNAUTHORISED COLONIES IN DELHI  
Boianapalli Shri Vinod Kumar

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether regularization of several unauthorized colonies in Delhi is pending since long;
- (b) if so, the details thereof and the reasons therefor along with the time by which these colonies are likely to be regularized;
- (c) whether there is alleged encroachment in unauthorized colonies;
- (d) if so, the details thereof and the action taken/being taken by the Government in this regard;
- (e) whether the Government proposes to map all land and properties in Delhi using Geographic Information System (GIS) and make it available in public domain; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a) & (b): The Government of India has framed regulations for regularisation of unauthorised colonies inhabited by non-affluent sections in Delhi which have been notified in official gazette on 24.3.2008. Further amendments to the regulations have been carried out and notified on 16.6.2008 and 6.6.2012. Govt. of National Capital Territory of Delhi (GNCTD) is responsible for coordinating and supervising the entire process of regularization of unauthorized colonies in Delhi. 1639 colonies have applied for regularisation on the basis of public notice issued in 2007-08 by GNCTD. GNCTD has identified 895 colonies for regularisation. As informed by GNCTD, 90 more unauthorized colonies are eligible for regularization. GNCTD has extended the time for regularization upto 31.03.2015.

(c) & (d): In some unauthorized colonies, it is alleged that some public land are encroached. Regulations have been framed for the regularization of unauthorized colonies. GNCTD is responsible for coordinating and supervising the entire process of regularization of unauthorized colonies in Delhi.

(e) & (f): In a meeting held in the Ministry of Urban Development on 19.08.2014, Delhi Development Authority, New Delhi Municipal Council, Municipal Corporations of Delhi, and Land & Development Office have been directed to map the land held by them and place the information in public domain. Accordingly, the responsibility for mapping the land in Delhi lies with the respective land owning agencies.